

Investments of EPFO funds in ETFs

355. SHRIMATI RENUKA CHOWDHURY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has assessed the performance of investments made by Employees' Provident Fund Organisation in Exchange Traded Funds (ETF) in the recent past;

(b) if so, the outcome thereof; and

(c) the strategy chalked out for further investments of EPFO funds in ETFs?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) Monitoring and review of investments made by Employees' Provident Fund Organisation (EPFO) in Exchange Traded Funds (ETFs) is done by Central Board of Trustees (CBT), Employees' Provident Fund (EPF) from time to time. The absolute return on ETFs investment of ₹ 7,468 crores as on 30th June, 2016 by EPFO was 7.45 per cent.

(c) The CBT, EPF in its 207th meeting held on 31.03.2015 decided to invest up to 5 per cent of its total corpus in ETFs. A sum of ₹ 6,577 crore was invested in 2015-16. In 2016-17 also, 5 per cent of its incremental funds is to be invested by EPFO in accordance with the decision of 207th meeting of CBT.

Violation of wage and safety regulations in Jharkhand

356. SHRI T.K. RANGARAJAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that some companies in Jharkhand are violating wage and safety regulations; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) Yes, Sir. The cases of violation of wages and safety provisions in the State of Jharkhand have been reported. The information pertaining to these violations have been annexed as available.